

JAGANNATH PAHADIA : On behalf of Shri P. C. Sethi, I beg to lay on the Table :-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:
- (i) G. S. R. 1833 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.
- (ii) G. S. R. 1836 published in Gazette of India dated the 29th July, 1969.

[Placed in Library. See No. LT-1694/69].

- (2) A copy of Notification No. G. S. R. 1780 (English version) and G. S. R. 1782 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1695/69].

- (3) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :

- (i) G. S. R. 1776 published in Gazette of India dated the 26th July, 1969 together with an explanatory memorandum .
- (ii) G.S.R. 1830 and 1831 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-1696/69.]

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1969, agreed without any amendment to the Salaries

and Allowances of Members of Parliament (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 7th August, 1969."

14.11 hrs.

#### RE. STRIKE OF TEA GARDEN WORKERS IN WEST BENGAL—Contd.

MR. CHAIRMAN : We shall now take up further clause-by-clause consideration of the Lokpal and Lokayuktas Bill.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order under rule 340. The hon. Ministers concerned have laid certain papers on the Table of the House and now there is going to be clause-by-clause consideration of the Lokpal and Lokayuktas Bill. Now we are on the second stage of the Bill. I rise on a point of order under rule 376 (2) that the business before the House be adjourned under rule 340, so that we could have a discussion on the strike of about two lakhs of tea garden workers in West Bengal. It is a serious situation. I would request you to adjourn the debate on the Bill and allow a discussion on the tea garden workers' strike. I want that the Union Labour Minister should come and make a statement. I would request you and through you the hon. Minister of Parliamentary Affairs that the Union Labour Minister should come and make a statement.

SHRI BENI SHANKER SHARMA (Banka) : I support Shri S. M. Banerjee's demand. The whole economy of West Bengal is involved in this. It is a very important issue and we should be allowed to discuss it.

SHRI S. M. BANERJEE : Where is the Union Labour Minister ? He should make a statement.

When there was a jute strike, Shri B. R. Bhagat went to Calcutta. Today, let the Union Labour Minister go to Calcutta.

श्री शिव चन्द्र झा (मधुबनी) : इससे हिन्दुस्तान का एक्सपोर्ट अफेक्टेड होने जा रहा है। मन्त्री महोदय का वक्तव्य इस पर आना चाहिए। नहीं तो हमारा काल अटेंशन मंजूर कीजिए।